

Central Administrative Tribunal

Principal Bench: New Delhi

O.A. No.3027/2003

New Delhi this the 15th December 2003

Hon'ble Shri Bharat Bhushan, Member (J)

Mr. Krishan,  
S/o Late Sh. Ram Asrey Prasad,  
R/o Jhuggi No.842/1,  
Near Poorvi Cabin.  
Delhi Cantt. Railway Station,  
New Delhi.

...Applicant

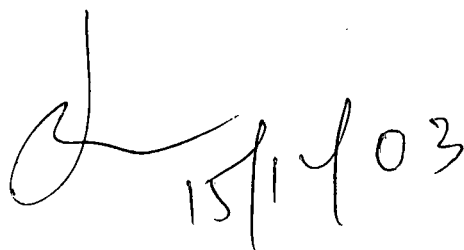
(By Advocate: Sh K.L. Bajaj proxy counsel for)  
Sh. H.R. Kapoor)

Versus

Union of India  
Through

1. General Manager, Northern Railway,  
Baroda House,  
New Delhi.
2. Chief Manager, Northern Railway,  
Bikaner.

...Respondents

  
15/12/03

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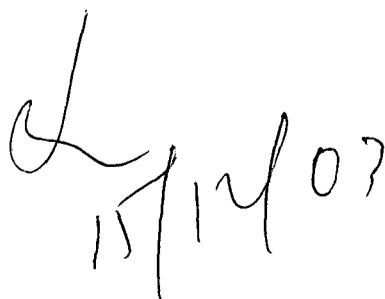
ORDER (ORAL)

Hon'ble Shri Bharat Bhushan, Member (J)

Heard learned proxy counsel for the applicant.

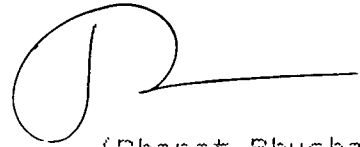
OA-3027/2003 has been filed by the applicant seeking employment on compassionate grounds on account of the death of his father late Shri Ram Asrey on 15.8.1998 at Howrah, while in service of the Railways. It is submitted on behalf of the applicant that he was a minor at the time of the application and has now attained majority. He has approached the railway authorities on several occasions but they have not taken any action so far. It is stated on behalf applicant that Shri Ram Asrey Prasad was the only earning member and the family is hand to mouth to make both ends and meet. The applicant's representation has also not been responded to. On 3.7.2003 (Annexure-D) a legal notice has also been served.

In this view of the matter, the OA can be disposed of at this stage by directing the respondents to dispose of the representation/legal notice of the applicant by passing a reasoned and speaking order

  
15/11/03

within a period of two months from the date of receipt  
of this order. Liberty is granted to the applicant to  
approach the Tribunal <sup>in accordance with law</sup> in case he is still aggrieved.

OA stands disposed of.



(Bharat Bhushan)  
Member (J)

\*JK\*